

MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. **24/AM13**
HELD ON 12.09.2012
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, ADDITIONAL DGFT

Meeting No. **24/87-NC-7/2012** of **NORMS COMMITTEE (NC-7)** dealing with '**Chapter 39 and 40 of ITC (HS) Code**' held on **12.09.2012** under the Chairmanship of Dr. L.B. Singhal, Addl. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri A.K. Agarwal, Addl. Industrial Adviser, D/o C&PC
- 2) Shri Nand Lal, Senior Development Officer, DIPP
- 3) Shri Krishan Kumar, Deputy DGFT and Convener
- 4) Shri S.N. Sharma, FTDO

2. Committee confirmed Minutes of NC Meeting No. **23/AM13** held on **05.09.2012**.

3. Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures.

MANUAL CASES

Request: Issuance of Public Notice for making SIONS of those codified adhoc norms which were fixed under para 4.7 of HBP Vol. I for the years 2009-10, 2010-11 and 2011-12 (upto 30.09.2011) pertaining to 'Plastic Group' and 'Chemical & Allied Group' which are covered under ITCHS Code 39 and 40 for publication in Handbook of Procedures (Vol.II)

Decision: A copy of codified norms for the years 2009-10, 2010-11 and 2011-12 (upto 30.09.2012) has been forwarded to D/o C&PC and DIPP on 30.08.2012. Comments awaited from D/o C&PC and DIPP.

Deferred for two weeks.

Case No. A-125	SHAILY ENGINEERING PLASTICS LTD.	HQ F. No. 01/87/162/00035/AM13/DES-VII	Status: Deferred
NC No.: 24/AM13 Dated: 12.09.2012	Adv. Lic. No. 3410001348 dated 11.01.2001	RLA F. No. 34/80/040/00413/AM01	

Request: Fixation of adhoc norms for the Export Product "Articles made of PBTB (such as Plastics Knobs)".

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 24.08.2012. Comments of D/o C&PC are awaited.

Deferred for two weeks.

ONLINE CASES

Case No.: 23/15/87-ALC1/2011	Party Name:ZAHONERO INDIA PRIVATE LIMITED	Meet No/Date:24/87-ALC1/2012 12.09.2012	Status: Rejected
HQ File :01/87/050/00124/AM12/	RLA File :05/24/040/00118/AM12/	Lic.No/Date:0510295759 05.07.2011	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39211390	64/0- POLYFOAM SHEETS	100000.000	Number	6030000.00	134000.00 US Dollars
2	39211390	64/0- POLYFOAM	113600.000	Meter	15805440.00	351232.00 US Dollars
3	40082930	64/0- LATEX FOAM	21600.000	Sq. meter	3664440.00	81432.00 US Dollars
				Total	25,499,880.00	566,664.00

Sl.No.	ITCHS Code	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	39079190	POLY COMPONENT-A	20042.000	K.G	3,156,655.00	70,148.00 US Dollars	0.00	Value & Qty
2	39079190	POLY COMPONENT-B	20042.000	K.G	3,156,655.00	70,148.00 US Dollars	0.00	Value & Qty
3	40021100	LATEX	11880.000	K.G	1,598,454.00	35,521.00 US Dollars	0.00	Value & Qty
				Total	7,911,764.00	175,817.00		

Decision: A D/L No. 46011/82/2011-PC.II dated 30.05.2012 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 11.07.2012 and 14.08.2012 (Final Reminder) giving 15 days time for submission of information. It was observed that firm failed to furnish information despite of repeated reminders to them, hence Committee decided to **reject** the case. The Committee also decided to direct RLA not to issue further advance authorizations for the above export product till further directions from this office.

2	Case No.:16/43/87-ALC1/2011	Party Name:K.K. NAG LTD.,	Meet No/Date:24/87-ALC1/2012 12.09.2012	Status: Deferred
	HQ File :01/87/050/00344/AM12/	RLA File :07/24/040/00332/AM12/	Lic.No/Date:0710084276 29.11.2011	Defer Date:03.10.2012
	Decision: A D/L No. 46011/24/2012-PC.II dated 29.06.2012 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 23.07.2012 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

3	Case No.:25/5/87-ALC1/2012	Party Name:MARPOL PVT. LIMITED	Meet No/Date:24/87-ALC1/2012 12.09.2012	Status: Deferred
	HQ File :01/87/050/00054/AM13/	RLA File :17/24/040/00084/AM12/	Lic.No/Date:1710004776 13.01.2012	Defer Date:26.09.2012
	Decision: A D/L was issued to firm by DIPP on 17.08.2012. This was followed by reminder from DGFT on 29.08.2012 giving 15 days time for submission of information. Reply awaited from firm.			

4	Case No.:6/2/87-ALC1/2012	Party Name:INDO RAMA SYNTHETICS (INDIA) LTD	Meet No/Date:24/87-ALC1/2012 12.09.2012	Status: Deferred
	HQ File :01/87/050/00484/AM12/	RLA File :50/24/040/00021/AM12/	Lic.No/Date:5010001234 29.02.2012	Defer Date:26.09.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 17.07.2012. Comments of D/o C&PC are awaited.			

5	Case No.:1/22/87-ALC1/2012	Party Name:AMIAN TIT FIBERGLASS INDUSTRIES INDIA PVT.LTD.,	Meet No/Date:24/87-ALC1/2012 12.09.2012	Status: Deferred
	HQ File :01/87/050/00173/AM13/	RLA File :17/24/040/00100/AM12/	Lic.No/Date:1710004862 06.03.2012	Defer Date:26.09.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 23.08.2102. Comments of D/o C&PC are awaited.			

6	Case No.:7/2/87-ALC1/2012	Party Name:INDO RAMA SYNTHETICS (INDIA) LTD	Meet No/Date:24/87-ALC1/2012 12.09.2012	Status: Deferred
	HQ File :01/87/050/00485/AM12/	RLA File :50/24/040/00025/AM12/	Lic.No/Date:5010001240 07.03.2012	Defer Date:26.09.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 17.07.2012. Comments of D/o C&PC are awaited.			

7	Case No.:15/4/87-ALC1/2012	Party Name:FENNER CONVEYOR BELTING PVT. LTD.	Meet No/Date:24/87-ALC1/2012 12.09.2012	Status: Deferred
	HQ File :01/87/050/00023/AM13/	RLA File :35/24/040/00039/AM12/	Lic.No/Date:3510037920 22.03.2012	Defer Date:03.10.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 24.08.2012. Comments of D/o C&PC are awaited.			

8	Case No.:16/4/87-ALC1/2012	Party Name:FENNER CONVEYOR BELTING PVT. LTD.	Meet No/Date:24/87-ALC1/2012 12.09.2012	Status: Deferred
	HQ File :01/87/050/00024/AM13/	RLA File :35/24/040/00040/AM12/	Lic.No/Date:3510037923 22.03.2012	Defer Date:03.10.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 24.08.2012. Comments of D/o C&PC are awaited.			

9	Case No.:1/2/87-ALC1/2012	Party Name:VIPRAJ THERMOSETS PVT LTD	Meet No/Date:24/87-ALC1/2012 12.09.2012	Status: Deferred
	HQ File :01/87/050/00001/AM13/	RLA File :31/83/040/00249/AM12/	Lic.No/Date:3110053615 02.04.2012	Defer Date:26.09.2012
	Decision: A D/L was issued to firm by DGFT on 23.07.2012 (as per information called for by DIPP). This was followed by reminder from DGFT on 06.09.2012 giving 15 days time for submission of information. Reply awaited from firm.			

10	Case No.:29/21/87-ALC1/2012	Party Name:MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:24/87-ALC1/2012 12.09.2012	Status: Deferred
	HQ File :01/87/050/00171/AM13/	RLA File :09/24/040/00622/AM12/	Lic.No/Date:0910052053 04.04.2012	Defer Date:26.09.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 17.08.2102. Comments of D/o C&PC are awaited.			

11	Case No.:1/6/87-ALC1/2012	Party Name:INDO RAMA SYNTHETICS (INDIA) LTD	Meet No/Date:24/87-ALC1/2012 12.09.2012	Status: Deferred
	HQ File :01/87/050/00059/AM13/	RLA File :50/24/040/00014/AM12/	Lic.No/Date:5010001268 09.04.2012	Defer Date:26.09.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 17.07.2012. Comments of D/o C&PC are awaited.			

12	Case No.:1/10/87-ALC1/2012	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:24/87-ALC1/2012 12.09.2012	Status: Deferred
	HQ File :01/87/050/00077/AM13/	RLA File :05/24/040/00040/AM13/	Lic.No/Date:0510324125 08.05.2012	Defer Date:26.09.2012
	Decision: A D/L No. 46011/82/2012-PC.II dated 03.07.2012 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 13.07.2012 and 31.08.2012 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.			

13	Case No.:1/9/87-ALC1/2012	Party Name:BALAJI AMINES LIMITED	Meet No/Date:24/87-ALC1/2012 12.09.2012	Status: Deferred
	HQ File :01/87/050/00072/AM13/	RLA File :31/83/040/00261/AM12/	Lic.No/Date:3110054311 16.05.2012	Defer Date:03.10.2012
	Decision: A D/L No. 46011/44/2010-PC.II dated 31.07.2012 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 14.08.2012 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

14	Case No.:2/9/87-ALC1/2012	Party Name:BALAJI AMINES LIMITED	Meet No/Date:24/87-ALC1/2012 12.09.2012	Status: Deferred
	HQ File :01/87/050/00073/AM13/	RLA File :31/83/040/00010/AM13/	Lic.No/Date:3110054312 16.05.2012	Defer Date:03.10.2012
	Decision: A D/L No. 46011/44/2010-PC.II dated 31.07.2012 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 14.08.2012 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

	Case No.:3/9/87-ALC1/2012	Party Name:TRP SEALING SYSTEMS (INDIA) PRIVATE LIMITED	Meet No/Date:24/87-ALC1/2012 12.09.2012	Status: Approved
	HQ File :01/87/050/00074/AM13/	RLA File :31/83/040/00028/AM13/	Lic.No/Date:3110054336 17.05.2012	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>Export Item Name.</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	40169340	62/0- RUBBER GASKETS, SEALS FOR PLATE HEAT EXCHANGER (Various Types / Grades)	325000.000	K.G	234000000.00	3406113.50 EURO
				Total	234,000,000.00	3,406,113.50

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>Import Item Name.</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	40059190	RUBBER COMPOUND SHEETS/ STRIPS Made of Nitrile/NBR C-210/C260 Made of EPDM E146/E242/E260	500000.000	K.G	136,623,218.00	1,942,050.00 EURO	0.00	Value & Qty
				Total	136,623,218.00	1,942,050.00		

Decision: According to the technical comments of DIPP dated 10.09.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Rubber Gaskets, Seals for Plate Heat Exchanger (various types / grades)	3,25,000 kg	Rubber Compound Sheets/Strips made of Nitrile/NBR C-210/C-260 made of EPDM E146/E242/E260	4,98,031 kg

16	Case No.:2/15/87-ALC1/2012	Party Name:AAKASH PLASTOPACK PVT.LTD.,	Meet No/Date:24/87-ALC1/2012 12.09.2012	Status: Deferred
	HQ File :01/87/050/00111/AM13/	RLA File :52/24/040/00006/AM13/	Lic.No/Date:5210038439 21.05.2012	Defer Date:03.10.2012
	Decision: The firm vide letter dated 20.08.2012 has directly submitted its reply to D/o C&PC on 20.08.2012 under intimation to DGFT office. Comments of D/o C&PC are awaited.			

17	Case No.:4/9/87-ALC1/2012	Party Name:G B RUBBER PRODUCTS	Meet No/Date:24/87-ALC1/2012 12.09.2012	Status: Deferred
	HQ File :01/87/050/00075/AM13/	RLA File :31/83/040/00240/AM12/	Lic.No/Date:3110054372 22.05.2012	Defer Date:03.10.2012
	Decision: A D/L was issued to firm by DGFT on 14.08.2012 (as per information called for by DIPP). Reply still awaited from the firm. Hence, the Committee decided to issue another Reminder to firm giving 15 days time for submission of information.			

18	Case No.:3/12/87-ALC1/2012	Party Name:MULTIBASE INDIA LIMITED,	Meet No/Date:24/87-ALC1/2012 12.09.2012	Status: Deferred
	HQ File :01/87/050/00100/AM13/	RLA File :03/95/040/01122/AM12/	Lic.No/Date:0310695628 22.05.2012	Defer Date:03.10.2012
	Decision: A D/L No. 46011/62/2010-PC.II dated 27.08.2012 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

19	Case No.:4/12/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:24/87-ALC1/2012 12.09.2012	Status: Deferred
	HQ File :01/87/050/00101/AM13/	RLA File :04/24/040/00361/AM11/	Lic.No/Date:0410136625	Defer Date:26.09.2012

Decision: A copy of application has been forwarded to D/o C&PC on 15.06.2102. Comments of D/o C&PC are awaited.

20	Case No.:1/14/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:24/87-ALC1/2012 12.09.2012	Status: Deferred
	HQ File :01/87/050/00106/AM13/	RLA File :04/24/040/00121/AM10/	Lic.No/Date:0410136832 29.05.2012	Defer Date:26.09.2012
	Decision: A D/L No. 46011/26/2012-PC.II dated 10.07.2012 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 23.07.2012 and 03.09.2012 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.			

21	Case No.:2/14/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:24/87-ALC1/2012 12.09.2012	Status: Deferred
	HQ File :01/87/050/00107/AM13/	RLA File :04/24/040/00163/AM12/	Lic.No/Date:0410136831 29.05.2012	Defer Date:26.09.2012
	Decision: A D/L No. 46011/26/2012-PC.II dated 10.07.2012 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 23.07.2012 and 03.09.2012 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.			

22	Case No.:7/15/87-ALC1/2012	Party Name:POWERBAND INDUSTRIES PRIVATE LIMITED	Meet No/Date:24/87-ALC1/2012 12.09.2012	Status: Deferred
	HQ File :01/87/050/00116/AM13/	RLA File :03/95/040/00113/AM13/	Lic.No/Date:0310697666 06.06.2012	Defer Date:03.10.2012
	Decision: A D/L No. 46011/76/2011-PC.II dated 31.07.2012 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 13.08.2012 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

23	Case No.:2/18/87-ALC1/2012	Party Name:ECCELENT COMPONENTS MANUFACTURING PRIVATE LIMITED	Meet No/Date:24/87-ALC1/2012 12.09.2012	Status: Deferred
	HQ File :01/87/050/00140/AM13/	RLA File :04/24/040/00031/AM13/	Lic.No/Date:0410137246 12.06.2012	Defer Date:03.10.2012
	Decision: A D/L No. 46011/101/2012-PC.II dated 31.08.2012 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

24	Case No.:17/21/87-ALC1/2012	Party Name:FARCOM CABLE SYSTEMS PRIVATE LIMITED,	Meet No/Date:24/87-ALC1/2012 12.09.2012	Status: Deferred
	HQ File :01/87/050/00159/AM13/	RLA File :07/24/040/00104/AM13/	Lic.No/Date:0710088809 13.06.2012	Defer Date:26.09.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 17.08.2102. Comments of D/o C&PC are awaited.			

25	Case No.:1/17/87-ALC1/2012	Party Name:K.R. INDUSTRIES	Meet No/Date:24/87-ALC1/2012 12.09.2012	Status: Deferred
	HQ File :01/87/050/00124/AM13/	RLA File :04/24/040/00040/AM13/	Lic.No/Date:0410137329 14.06.2012	Defer Date:26.09.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 17.08.2012. Comments of D/o C&PC are awaited.			

	Case No.:11/15/87-ALC1/2012	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:24/87-ALC1/2012 12.09.2012	Status: Approved
	HQ File :01/87/050/00120/AM13/	RLA File :05/24/040/00103/AM13/	Lic.No/Date:0510327787 19.06.2012	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>Export Item Name.</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39039090	64/0- Thermoplastic Compounds / TPR / VEEPREENE	480000.000	K.G	93983934.00	1691880.00 US Dollars
				Total	93,983,934.00	1,691,880.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>Import Item Name.</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39039090	SBS / Styrene Butadiene Styrene Co-Polymer/ styrene Butadiene Block CoPolymer - PB-575,585,5301,5302,511 EN-675,684,685,687,701,655,659 LCY-1475,1487,1484,1485,3411,3546, LG-411S,475,485,501,604 TSRC-475E,475R,4202,4230,3201, PB-5903,D1102,D1184, SEBS9550, 9551, 9552 955	336000.000	K.G	59,727,360.00	1,075,200.00 US Dollars	0.00	Value & Qty
2	39039090	Styrene Butadiene Co-Polymer Styrolux-3G55, 684D, Styroclear-GH62,KR03, KR03NW, KRDEV027, XK43, PB5910, 210, CN08,CN07, 825, 805,810,830	48000.000	K.G	7,999,200.00	144,000.00 US Dollars	0.00	Value & Qty
3	40021990	Synthetic Rubber JSR-RB-830, RB-820, RB-840, RB830 OFF SPEC, RB820 OFF SPEC, RB840 OFF SPEC.	24000.000	K.G	5,999,400.00	108,000.00 US Dollars	0.00	Value & Qty
4	39013000	EVA (ETHYLENE VINYL ACETATE COPOLYMERS)	72000.000	K.G	7,999,200.00	144,000.00 US Dollars	0.00	Value & Qty
				Total	81,725,160.00	1,471,200.00		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/56/2012-PC.II dated 03.09.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Thermoplastic Compounds / TPR / VEEPPRENE	1 kg	1. SBS/Styrene Butadiene Styrene Butadiene Block Co-Polymer (PB – 575, 585, 5301, 511, 5302, EN-675, 684, 685, 687, 611, 701, 655, 659, 604. LCY-1475, 1487, 1484, 1485, 3411, 3546 LG-411S, 475, 485, 501, 604, 675 TSRC-475E, 475R, 4202, 4230, 3201, PB-5903, D 1102, D-1184 SEBS – 9550, 9551, 9552, 9554)	0.6934 kg
		2. Styrene Butadiene Co-polymer (Styrolux – 3G55, 684D Styroclear-GH62, KR03, KR03 NW, KRDEV027, XK-43, PB-5910, 210, CN07, CN08, 825, 805, 810, 830)	0.0990 kg
		3. Synthetic Rubber (JSR-RB 830, RB-830, RB-840, RB-830 Off Spec., RB-820, RB-840 Off Spec.)	0.0495 kg
		4. EVA (Ethylene Vinyl	0.1485

Acetate Copolymers)

27	Case No.:15/21/87-ALC1/2012	Party Name:ESTER INDUSTRIES LTD	Meet No/Date:24/87-ALC1/2012 12.09.2012	Status: Deferred
	HQ File :01/87/050/00157/AM13/	RLA File :05/23/040/00070/AM13/	Lic.No/Date:0510327754 19.06.2012	Defer Date:26.09.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 16.08.2102. Comments of D/o C&PC are awaited.			

28	Case No.:9/15/87-ALC1/2012	Party Name:NITREX CHEMICALS INDIA LTD.,	Meet No/Date:24/87-ALC1/2012 12.09.2012	Status: Deferred
	HQ File :01/87/050/00118/AM13/	RLA File :05/24/040/00080/AM13/	Lic.No/Date:0510327826 20.06.2012	Defer Date:03.10.2012
	Decision: A D/L No. 46011/31/2008-PC.II dated 05.09.2012 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

29	Case No.:18/21/87-ALC1/2012	Party Name:FARCOM CABLE SYSTEMS PRIVATE LIMITED,	Meet No/Date:24/87-ALC1/2012 12.09.2012	Status: Deferred
	HQ File :01/87/050/00160/AM13/	RLA File :07/24/040/00125/AM13/	Lic.No/Date:0710089176 21.06.2012	Defer Date:03.10.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 17.08.2102. Comments of D/o C&PC are awaited.			

	Case No.:1/21/87-ALC1/2012	Party Name:GUJRAT RECLAIM & RUBBER PRODUCTS LTD.	Meet No/Date:24/87-ALC1/2012 12.09.2012	Status: Deferred
--	-----------------------------------	---	--	-------------------------

30	HQ File :01/87/050/00143/AM13/	RLA File :03/94/040/00126/AM13/	Lic.No/Date:0310699602 22.06.2012	Defer Date:03.10.2012
Decision: A copy of application has been forwarded to DIPP on 16.08.2102. Comments of DIPP are awaited.				

31	Case No.:3/21/87-ALC1/2012	Party Name:ITS COATINGS, PVT LTD	Meet No/Date:24/87-ALC1/2012 12.09.2012	Status: Deferred
	HQ File :01/87/050/00145/AM13/	RLA File :03/94/040/00239/AM13/	Lic.No/Date:0310699813 26.06.2012	Defer Date:03.10.2012
	Decision: A D/L No. 46011/108/2012-PC.II dated 07.09.2012 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

32	Case No.:12/22/87-ALC1/2012	Party Name:EASTMAN RECLAMATIONS	Meet No/Date:24/87-ALC1/2012 12.09.2012	Status: Deferred
	HQ File :01/87/050/00184/AM13/	RLA File :30/24/040/00013/AM13/	Lic.No/Date:3010087078 26.06.2012	Defer Date:26.09.2012
	Decision: A copy of application has been forwarded to DIPP on 23.08.2102. Comments of DIPP are awaited.			

33	Case No.:2/21/87-ALC1/2012	Party Name:AMRIT POLYCHEM PVT LTD	Meet No/Date:24/87-ALC1/2012 12.09.2012	Status: Deferred
	HQ File :01/87/050/00144/AM13/	RLA File :03/94/040/00190/AM13/	Lic.No/Date:0310700262 29.06.2012	Defer Date:03.10.2012
	Decision: A D/L No. 46011/107/2012-PC.II dated 07.09.2012 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

	Case No.:1/18/87-ALC1/2012	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:24/87-ALC1/2012 12.09.2012	Status: Deferred
--	-----------------------------------	---	--	-------------------------

HQ File :01/87/050/00139/AM13/

RLA File :02/24/040/00059/AM13/

Lic.No/Date:0210179439
05.07.2012

Defer Date:03.10.2012

Decision: A D/L No. 46011/102/2012-PC.II dated 31.08.2012 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.

Case No.:3/22/87-ALC1/2012

Party Name:METRO TYRES LIMITED

Meet No/Date:24/87-ALC1/2012
12.09.2012

Status: Approved

HQ File :01/87/050/00175/AM13/

RLA File :30/24/040/00019/AM13/

Lic.No/Date:3010087315
06.07.2012

Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	40115000	62/0- NYLON BICYCLE TYRES EPDM (MIN.7.5%) RUBBER COMPOUND WITH REFLECTIVE TAPE	600.000	M.T	180697760.00	3255816.00 US Dollars
				Total	180,697,760.00	3,255,816.00

Sl.No.	ITCHS Code	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	40012100	Natural Rubber	103.380	M.T	20,443,395.00	361,830.00 US Dollars	0.00	Value & Qty
2	40023900	Synthetic Rubber (PBR)	60.000	M.T	10,848,000.00	192,000.00 US Dollars	0.00	Value & Qty
		Synthetic						

3	40021990	Rubber (SBR- 1502/1712)	38.040	M.T	6,447,780.00	114,120.00 US Dollars	0.00	Value & Qty
4	40027000	Synthetic Rubber (EPDM)	48.000	M.T	11,661,600.00	206,400.00 US Dollars	0.00	Value & Qty
5	28030000	Carbon Black (N-330, N- 550, N-660)	104.100	M.T	7,057,980.00	124,920.00 US Dollars	0.00	Value & Qty
6	38121000	Rubber Chemicals (Accelerators)	5.940	M.T	1,141,074.00	20,196.00 US Dollars	0.00	Value & Qty
7	38123010	Rubber Chemicals (Antioxidants)	5.940	M.T	1,141,074.00	20,196.00 US Dollars	0.00	Value & Qty
8	72173010	Bead Wire	60.000	M.T	3,661,200.00	64,800.00 US Dollars	0.00	Value & Qty
9	27129090	Misc. Chemicals (Paraffin wax)	48.000	M.T	3,742,560.00	66,240.00 US Dollars	0.00	Value & Qty
10	54021990	Nylon Filament Yarn	66.000	M.T	14,170,200.00	250,800.00 US Dollars	0.00	Value & Qty
11	79011100	Zinc Ingot	7.872	M.T	889,536.00	15,744.00 US Dollars	0.00	Value & Qty
12	38249025	Precipitated Silica	21.000	M.T	1,127,175.00	19,950.00 US Dollars	0.00	Value & Qty
13	40029990	Kevlar Engineered Elastomer IF722"	1.500	M.T	152,550.00	2,700.00 US Dollars	0.00	Value & Qty
14	39209900	Reflective Tape	4093025.000	Meter	46,612,500.00	825,000.00 US Dollars	0.00	Value & Qty
15	59069900	Cotton Chafer	3906979.000	Meter	26,696,250.00	472,500.00 US Dollars	0.00	Value & Qty
				Total	155,792,874.00	2,757,396.00		

Decision: According to the technical comments of DIPP vide letter dated 10.09.2012, following adhoc norms are approved:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Nylon Bicycle Tyres EPDM (Min. 7.5%) Rubber Compound with Reflective Tape)	100.00 MT	1. Natural Rubber	17.23 MT
		2. Synthetic Rubber PBR	10.00 MT
		3. Synthetic Rubber SBR – 1502/1712)	6.34 MT
		4. Synthetic Rubber (EPDM)	8.00 MT
		5. Carbon Black	17.35 MT
		6. Rubber Chemicals (Accelerators)	0.99 MT
		7. Rubber Chemicals (Antioxidants)	0.99 MT
		8. Bead Wire	10.00 MT
		9. Misc. Chemicals (Paraffin Wax)	8.00 MT
		10. Nylon Filament Yarn	11.00 MT
		11. Zinc Ingot	1.312 MT
		12. Precipitated Silica	3.50 MT
		13. Kevlar Engineered Elastomer IF 722”	0.25 MT
		14. Reflective Tape on Rel. Width	1.10 Meter/Meter content of export
		15. Cotton Chafer on Rel.	1.05 Meter/Meter

		Width	content of export
Note: 1. The combined CIF value of Import Item at Sl. No. 6 above – Rubber Chemicals (Accelerators) and at Sl. No. 7 – Rubber Chemicals (Antioxidants) should not exceed 7% of FOB value of export. 2. The CIF value for Import Item at Sl. No. 9 – Misc Chemicals (Paraffin Wax) – should not exceed 2% of FOB value of export.			

36	Case No.:4/21/87-ALC1/2012	Party Name:VEEKAY POLYCOATS LTD.	Meet No/Date:24/87-ALC1/2012 12.09.2012	Status: Deferred
	HQ File :01/87/050/00146/AM13/	RLA File :05/24/040/00107/AM13/	Lic.No/Date:0510329142 09.07.2012	Defer Date:03.10.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 16.08.2102. Comments of D/o C&PC are awaited.			

37	Case No.:16/21/87-ALC1/2012	Party Name:BLS POLYMERS LTD.	Meet No/Date:24/87-ALC1/2012 12.09.2012	Status: Deferred
	HQ File :01/87/050/00158/AM13/	RLA File :05/23/040/00120/AM13/	Lic.No/Date:0510329149 09.07.2012	Defer Date:03.10.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 17.08.2102. Comments of D/o C&PC are awaited.			

	Case No.:5/21/87-ALC1/2012	Party Name:PARAS POLYCOAT LTD.	Meet No/Date:24/87-ALC1/2012 12.09.2012	Status: Deferred
--	-----------------------------------	--------------------------------	--	-------------------------

38	HQ File :01/87/050/00147/AM13/	RLA File :05/24/040/00131/AM13/	Lic.No/Date:0510329277 10.07.2012	Defer Date:03.10.2012
Decision: A copy of application has been forwarded to D/o C&PC on 17.08.2102. Comments of D/o C&PC are awaited.				

39	Case No.:25/21/87-ALC1/2012	Party Name:SOLVAY SPECIALITIES INDIA PVT.LTD.	Meet No/Date:24/87-ALC1/2012 12.09.2012	Status: Deferred
	HQ File :01/87/050/00167/AM13/	RLA File :03/95/040/00157/AM13/	Lic.No/Date:0310701389 10.07.2012	Defer Date:03.10.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 16.08.2102. Comments of D/o C&PC are awaited.			

40	Case No.:26/21/87-ALC1/2012	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:24/87-ALC1/2012 12.09.2012	Status: Deferred
	HQ File :01/87/050/00168/AM13/	RLA File :03/95/040/00245/AM13/	Lic.No/Date:0310701392 10.07.2012	Defer Date:26.09.2012
	Decision: A copy of application has been forwarded to DIPP on 16.08.2102. Comments of DIPP are awaited.			

41	Case No.:12/21/87-ALC1/2012	Party Name:LANXESS INDIA PVT.LTD.	Meet No/Date:24/87-ALC1/2012 12.09.2012	Status: Deferred
	HQ File :01/87/050/00154/AM13/	RLA File :03/95/040/00173/AM13/	Lic.No/Date:0310701869 16.07.2012	Defer Date:03.10.2012
	Decision: A D/L No. 46011/109/2012-PC.II dated 07.09.2012 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

42	Case No.:11/21/87-ALC1/2012	Party Name:RALLIS INDIA LIMITED	Meet No/Date:24/87-ALC1/2012 12.09.2012	Status: Deferred
	HQ File :01/87/050/00153/AM13/	RLA File :03/95/040/00138/AM13/	Lic.No/Date:0310702465 20.07.2012	Defer Date:03.10.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 16.08.2102. Comments of D/o C&PC are awaited.			

43	Case No.:14/22/87-ALC1/2012	Party Name:BHARTI RUBBER OVERSEAS	Meet No/Date:24/87-ALC1/2012 12.09.2012	Status: Deferred
	HQ File :01/87/050/00186/AM13/	RLA File :05/23/040/00141/AM13/	Lic.No/Date:0510330279 23.07.2012	Defer Date:26.09.2012
	Decision: A copy of application has been forwarded to DIPP on 23.08.2102. Comments of DIPP are awaited.			

44	Case No.:28/21/87-ALC1/2012	Party Name:SWASTIK POLYMERS	Meet No/Date:24/87-ALC1/2012 12.09.2012	Status: Deferred
	HQ File :01/87/050/00170/AM13/	RLA File :05/24/040/00173/AM13/	Lic.No/Date:0510331552 07.08.2012	Defer Date:03.10.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 17.08.2102 and again on 10.09.2012. Comments of D/o C&PC are awaited.			

45	Case No.:11/22/87-ALC1/2012	Party Name:MALAYA RUB-TECH INDUSTRIES	Meet No/Date:24/87-ALC1/2012 12.09.2012	Status: Deferred
	HQ File :01/87/050/00183/AM13/	RLA File :10/24/040/00040/AM13/	Lic.No/Date:1010050818 07.08.2012	Defer Date:26.09.2012
	Decision: A copy of application has been forwarded to DIPP on 23.08.2102. Comments of DIPP are awaited.			

46	Case No.:1/24/87-ALC1/2012	Party Name:ARMOR PLAST LTD.,	Meet No/Date:24/87-ALC1/2012 12.09.2012	Status: Deferred
	HQ File :01/87/050/00207/AM13/	RLA File :07/24/040/00238/AM13/	Lic.No/Date:0710090519 30.08.2012	Defer Date:03.10.2012
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to send an e-mail to RLA for sending the application expeditiously.			

Meeting ended with thanks to Chair and all participants.
